

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 187 of 2011

[Arising out of Order-in-Original No OIO-20/DEM/DAMAN/2010 dated 30.11.2010 passed by Commissioner of Central Excise & ST, Daman]

Asian Engineering

Plot No. A2-29/593, 100 Shed Area, Silvassa Road,
GIDC, SILVASSA, U T OF DADRA & NAGAR HAVELI

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Daman

3rd Floor...Adarsh Dham Building, Vapi-Daman Road,
Vapi Opp.Vapi Town Police Station, Gujarat

.... Respondent

APPEARANCE :

None for the Appellant

Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/10592 / 2020

DATE OF HEARING/ DECISION : 27.02.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**